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(2018) 09 CHH CK 0308

Chhattisgarh High Court

Case No: Writ Petition (S) No. 6180 Of 2018

Devendra Kumar Sonwani APPELLANT

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State Of Chhattisgarh And Ors RESPONDENT

Date of Decision: Sept. 20, 2018 Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: K.P. Sahu, Ratan Pusty

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The limited prayer which the petitioner has sought in this writ petition is for a direction to respondent no.1 to take a decision on the claim of the

petitioners for grant of two advance increments on his obtaining B.Ed./D.Ed. certificate both prior to appointment as well as subsequent to the

appointment which is being otherwise provided to the Govt. teachers.

2. The claim of the petitioner is based on the fact that the nature of duties discharged by him as Shiksha Karmis are identical and similar to the

government teachers and his services have also now got merged with the Education Department. Therefore, the benefits which are being extended to

the government teachers should also be extended to the petitioner.

3. Given the nature of dispute and also the fact that the claim of the petitioner would require a policy decision on the part of the State Govt., this court

does not intend to keep the petition pending any further, rather ends of justice would meet if the petition is disposed of with a direction to the petitioner

to make a detailed representation in this regard within 2 weeks' from today and on receipt of such representation the respondents 1 & 2 shall take a

decision in this regard by verifying as to whether the petitioner would also be entitled for similar benefits as are being granted to the regular

government teachers. It is ordered accordingly. Let this exercise be concluded within a period of 4 months from the date of receipt of certified copy

of this order. It shall be the responsibility of the petitioner to bring the order of this Court to the notice of respondents 1 & 2 along with any fresh

representation, if they so prefer.

4. It is made clear that this Court has not expressed anything on merits of the case so far as the entitlement of the petitioner is concerned. The

Respondents shall be at liberty to take a decision independently.